GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

RAJYA SABHA
UNSTARRED QUESTION No. 2025
TO BE ANSWERED ON THURSDAY, THE 5th AUGUST, 2021

Video conferencing facility at Magistrate Courts and Session Courts

2025 Prof. Manoj Kumar Jha

Will the Minister of ***Law and Justice*** be pleased to state:

(a) the details of Magistrate Courts and Session Courts in the country which have fully functional video-conference systems for the purpose of conducting proceedings;
(b) whether the system(s) is/are available per court or court complex as a whole ; and
(c) the complete details of Magistrate and Session Courts in the country which still do not have functional video conference systems for the purpose of conducting proceedings?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJIJU)

(a) to (c): Video conferencing systems are usually provided to a court complex as a whole. All courts, including Magistrate Courts and Sessions Courts, functioning in a Court Complex, are using/sharing the common video conference system provided to the Court Complex as per their requirements and the available timings. Funds have been provided to procure one video conferencing equipment for 3477 Court Complexes under the eCourts project.
